

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:669

ANSWERED ON:26.11.2014

NORMS FOR PRIVATE UNIVERSITIES

Khair Shri Chandrakant Bhaurao;Pal Shri Jagdambika;Simha Shri Prathap

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government had held meetings for evolving norms and parameters to approve the private universities in the country during the last three years;
- (b) if so, the details thereof and the outcome of these meetings;
- (c) the provisions related to fees, admission, courses and other charges in existence in order to control the Private Universities/Educational Institutions and the action taken by the Government under these provisions during the above period, State-wise, year-wise;
- (d) the steps taken/being taken by the Government to promote such Universities/Educational Institutions; and
- (e) the other measures taken by the Government to ensure the effective standards of education in private universities/educational institutions?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. (DR.) RAM SHANKAR KATHERIA)

(a) to (e): At present, there are 195 Private Universities in the country. These Private Universities are established by Act of the State Legislature concerned. The UGC maintains a list of Private Universities and names are included in this list on receipt of the Act and Notification regarding establishment of Private University and this list is posted on the UGC's website.

Private Universities are regulated by the UGC as per the provisions contained in the UGC (Establishment of and maintenance of standards in Private Universities) Regulations, 2003. In consonance with the provision of these Regulations, the UGC has approved the following procedure for inspection of Private Universities:

1. Information received from Private University for inspection purposes in prescribed format.
2. Information uploaded on UGC website and University website for comments by students and general public.
3. Expert Committee constituted for inspection.
4. Report of the Committee sent to the University for comments/compliance.
5. Report of the Committee and compliance submitted by the University placed before a Committee of UGC Members.
6. Recommendations of the Committee placed before the Commission.
7. All the information posted on UGC website.

As per the UGC (Establishment of and maintenance of standards in Private Universities) Regulations, 2003, the admission procedure and fixation of fees shall be in accordance with the norms/guidelines prescribed by the UGC and other concerned statutory bodies. UGC has not framed any Regulations for fee and admission in Private Universities. Fee and admission in Private Universities is regulated by the State Government concerned.